

ITEM No.1A

Court No. 4

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.23323-23324/2002

(From the judgement and order dated 09/05/2002 in SA 693/96 and MCC
622/02 of The HIGH COURT OF M.P.AT JABALPUR)

JINESHWARDAS (D) THROUGH LRS. & ORS.

Petitioner (s)

VERSUS

JAGRANI & ANR.

Respondent (s)

Date : 26/09/2003 These Petitions were called on for pronouncement
of Judgment today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Mr.Prakash Shrivastava,Adv.

For Respondent (s) Mr.A.K.Sanghi,Adv.
Mr.Ravindra Bana,Adv.

The Court made the following
O R D E R

Hon'ble Mr.Justice Doraiswamy pronouncement the judgment of the Court.
Special leave granted.

The appeals are dismissed in terms of the signed judgment.

Reportable.

(Vijay Aggarwal)
COURT MASTER AR-cum-PS

(N.K.Gandhi)

[Singed Judgment is placed on the file]